

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5183

ANSWERED ON:08.05.2012

URBANISATION

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Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the present criterion for identification of urban areas;
- (b) whether the Government proposes to review the said criterion in view of the increase in population and spread of urbanization to new areas;
- (c) if so, the details thereof and the steps taken thereon;
- (d) whether the Government is contemplating setting up of Municipal Corporation, Cantonment Board or Notified Areas Committees in such areas;
- (e) if so, the details thereof; and
- (f) the steps taken to improve infrastructure in the urban areas and streamline migration during the XIIth Five Year Plan?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): The definition of an urban area in Census of India 2011 is as follows:

i) All places with a Municipal Corporation, Municipality, Cantonment Board or notified town area committee, etc.

ii) All other places that satisfy the following criteria:

A minimum population of 5000;

At least 75% of male working population should be engaged in non- agricultural pursuits and

A density of population of at least 400 per sq. km.(1000 per sq. mile) The State Government is responsible for notifying an area as urban.

(b): Ministry of Urban Development has not proposed any such review.

(c): Does not arise in view of above.

(d): Setting up of Municipal Corporations etc. is not in the jurisdiction of the Ministry of Urban Development.

(e): Does not arise in view of above.

(f): XIIth Five Year Plan is not finalised.